

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-1997
ANSWERED ON-03/08/2022

MANDATORY SAFETY STANDARDS FOR LMV

1997. SHRI S. SELVAGANABATHY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) whether Government has conducted any study to ascertain the number of deaths in road accidents involving Light Motor Vehicles (LMVs) not meeting prescribed safety standards;
- (b) if so, the details and outcome thereof;
- (c) whether Government has introduced a mandatory recall policy for vehicles which does not meet prescribed safety standards; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) As per “Road Accidents in India 2020” published by Ministry of Road Transport & Highways, the percentage share of persons killed in road accidents in terms of Road-user category of Cars, Taxis, Vans & LMVs was 16.6%, 15.8% & 13.7% in 2018, 2019 and 2020 respectively. The Central Government has taken various measures including mandatory fitment of one air bag with effect from 01.07.2019, two air bags with effect from 31.12.2021, off-set frontal crash test norms with effect from 01.10.2019 among other safety provisions on M1 Category vehicles with Gross Vehicle Weight up to 2.5 tonnes.

(c) & (d) Section 110A of the Motor Vehicles Act, 1988 is related to recall of motor vehicles. It empowers the Central Government to direct a manufacturer to recall motor vehicles of a particular type or its variants, if-

- (a) a defect in that particular type of motor vehicle may cause harm to the environment or to the driver or occupants of such motor vehicle or other road users; and
- (b) a defect in that particular type of motor vehicle has been reported to the Central Government by—
 - (i) such percentage of owners, as the Central Government may, by notification in the Official Gazette, specify; or
 - (ii) a testing agency; or
 - (iii) any other source.

Also, Ministry of Road Transport and Highways vide G.S.R. 173(E) dated 11th March, 2021 has inserted a new rule 127C in Central Motor Vehicles Rules, 1989 which prescribes the procedure for recall of defective motor vehicles and recall notice.
